

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/MP/2016

Subject : Petition seeking refund of the Late Payment Surcharge illegally retained by the Respondent No. 1 under Power Purchase Agreement dated 30.5.2011 alongwith interest and initiation of proceedings for revocation of the Inter-State Trading License of the Respondent No. 1.

Date of hearing : 12.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jaiprakash Power Ventures Limited

Respondent : Global Energy Private Limited

Parties present : Shri Hemant Singh, Advocate, GEPL
Shri Nishant Kumar, Advocate, GEPL
Shri Ambuj Dixit, Advocate, GEPL

Record of Proceedings

Learned counsel for the respondent submitted that the Hon'ble High Court of Delhi has stayed the Commission's order dated 1.3.2018.

2. The Commission directed to adjourn the matter *sine die*. The Commission further directed that the petition will be revived after the decision/ direction of the Hon'ble High Court of Delhi.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**